

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2019

Subject : Petition under Section 79(1)(c) and (f) and other applicable provisions of the Electricity Act, 2003, inter-alia, seeking a declaration that the factor/event, namely, direction of Power Grid Corporation of India Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.

Petitioner : Chhattisgarh – WR Transmission Limited (C(WR)TL)

Respondents : Maharashtra State Electricity Distribution Company Ltd. (MSEDCL) and Ors.

Date of Hearing : 21.1.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Buddy. A. Ranganadhan, Advocate, C(WR)TL
Shri Raunak Jain, Advocate, C(WR)TL
Shri Sachin Dubey, Advocate, C(WR)TL
Shri Bhavesh Kundalia, C(WR)TL
Shri Afak Pothiawala, C(WR)TL
Ms. Vaishali, Advocate, MSEDCL
Shri Pallav Mongia, Advocate, PGCIL
Shri V. C. Sekhar, PGCIL
Shri R. P. Padhi, PGCIL

Record of Proceedings

Learned proxy counsel for the Respondent, MSEDCL sought adjournment in the matter due to non-availability of arguing counsel. Request was allowed by the Commission.

2. Learned counsel for the Petitioner submitted that at present the Bank Guarantee submitted by the Petitioner is valid and subsisting and if the Petitioner is required to renew the Bank Guarantee, it may involve incurring of additional cost by the Petitioner. Accordingly, learned counsel for the Petitioner requested for early listing of the matter. Learned counsel for the Petitioner also sought permission to file an original sketch plan attached to one of the e-mail filed by the Petitioner along with its additional affidavit, which was inadvertently left out. Request was allowed by the Commission. The Petitioner was directed to file the said document on affidavit by 29.1.2020, with copy to the Respondents.



3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

